

2022 LiveLaw (SC) 946

IN THE SUPREME COURT OF INDIA

Writ Petition(s)(Criminal) No(s). 306/2022; 07-11-2022

SANJAY KISHAN KAUL; J., ABHAY S. OKA; J.

NEPAL DAS *versus* HIGH COURT OF CALCUTTA & ORS.

Constitution of India, 1950; Article 32 - Writ Petition seeking directions for expeditious hearing of a petition which is already pending before the High Court - Dismissed - Ignorance of law is no defence - Such kind of petitions seem to be leading the litigant up the garden path.

For Petitioner(s) Mr. Rajeev Lochan, Adv. Ms. Rinki Singh, Adv. M/S. Mukesh Kumar Singh and Co., AOR Ms. Kajal Kumari, Adv. Ms. Sundri, Adv.

ORDER

Petition under Article 32 of the Constitution of India is filed seeking directions for expeditious hearing of a petition which is already pending before the High Court! Ignorance of law is no defence. More than that such kind of petitions seem to be leading the litigant up the garden path.

The writ petition is dismissed.

Pending application(s), if any, stands disposed of.

© All Rights Reserved @LiveLaw Media Pvt. Ltd.

*Disclaimer: Always check with the original copy of judgment from the Court website. Access it [here](#)